3. (1) The notification of the President, Government of India, G.S.R. 435(E), dated 23rd May, 1992, is hereby amended further to amend the Sugar Development Fund Rules, 1983, as follows:

1. (1) These rules may be called the Sugar Development Fund (Amendment) Rules, 1994.

MINISTRY OF FOOD
NOTIFICATION

New Delhi, the 6th May, 1994

G.S.R. 435(E).—In exercise of the powers conferred by Section 2 of the Sugar Development Fund Act, 1982 (44 of 1982), the Central Government, hereby makes the following rules further to amend the Sugar Development Fund Rules, 1983 as follows:

1. (1) These rules may be called the Sugar Development Fund (Amendment) Rules, 1994.
shall come into force on the date of their publication in the Offi-

cial Gazette.

The Sugar Development Fund Rules, 1983, (hereinafter referred to
as the Rules), in sub-rule (1) of rule 7, for the words and figures “rules 16, 17,
18 and 19A” shall be substituted.

After rule 12 of the said rules, the following rule along with chapter
VII A is inserted:

Chapter VII A

payment of other expenses for development of sugar industry.

The Central Government may, after consultation with the Com-
mittee, defray expenses and authorize payment of amounts for
establishment and maintenance of Institutions at the national level
for training, extension and research programmes connected with the
development of Sugar Industry”.

[File No. 1-21/93-SDF]
S. K. TRIPATHI, H. Secy.

Note. The principal rules were published in the Gazette of India vide
No. GSR 752(E), dated the 27th September, 1983 and subse-
quently amended vide No.

1. GSR 817(E) dated the 30th December, 1984;
2. GSR 838(E), dated the 11th November, 1985;
3. GSR 551(E), dated the 6th May, 1988;
4. GSR 235(E), dated the 24th April, 1991; and
5. GSR 441(E), dated the 28th April, 1992.